
(2020) 10 SEBI CK 0088

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 339 Of 2020, Appeal No.331 Of 2020

Adamina Traders Private Limited

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 14-10-2020

Acts Referred:

Citation : (2020) 10 SEBI CK 0088

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Hiral Shah, Abhishek Khare

Judgement

1. We have heard the learned counsel for the parties through video conference. A request was made on behalf of the appellant for an adjournment.

Request granted.

2. List for admission on October 27, 2020.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.